



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat  
Notification  
Jammu, the 13<sup>th</sup> March, 2018

SRO, 128 - In exercise of the powers conferred by Sub-Sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer the Powers of Assistant Collector of 1<sup>st</sup> Class upon Naib Tehsildar G.M.Pore, under the said Act within the territorial jurisdiction of Naibat G.M.Pore of District Kargil.

**By order of the Government of Jammu and Kashmir.**

Sd/-

(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department

Dated: 13.03.2018

No: Rev/LB/03/2017

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Kargil.
6. Director Achieves, Archeology & Museums, J&K, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazettee.
8. OSD with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MoS) Revenue.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website Revenue Department
12. Notification/stock file.

  
(Manzoor Ahmad Paray)  
Under Secretary to Government  
Revenue Department

